GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 2422
ANSWERED ON MONDAY,
AUGUST 03, 2026

STATUS OF SMALL COMPANIES

QUESTION

2422. Shri Vishweshwar Hegde Kageri:
Shri Ramesh Awasthi:
Shri Arvind Dharmapuri:
Shri Anurag Singh Thakur:
Shri Khagen Murmu:
Shri Kanwar Singh Tanwar:
Shri Bhartruhari Mahtab:
Dr. Nishikant Dube:

Will the Minister of Corporate Affairs be pleased to state:

(a) the number of small companies, startups and Limited Liability Partnership (LLP) registered during the last five years, State/UT-wise and district-wise including Telangana;

(b) the details of the changes made in the thresholds for paid-up share capital and turnover since 2014, for classification of "small companies" under the Companies Act, 2013 including the expected benefit from such changes;

(c) whether such changes have reduced compliance burden for small businesses in states including Telangana, if so, the details thereof; and

(d) the steps taken to expand simplified filings and MCA21-based compliance support for businesses in Tier-II districts?

ANSWER

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS AND MINISTRY OF ROAD TRANSPORT AND HIGHWAYS.

(SHRI HARSH MALHOTRA)

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(a). The number of small companies and LLPs registered in India in the last five financial years, State/UT-wise is at Annexure-1 & Annexure-2 respectively. District wise Information pertaining to small companies and LLPs in Telangana state for the last five Financial Years is at Annexure-3 & Annexure-4 respectively. As per information provided by DPIIT, the number of startups registered during the last 5 years, State/UT wise is at Annexure 5 and the district wise number of start-ups registered for Telangana is at Annexure 6.

(b)&(c). The changes made in paid-up share capital and turnover thresholds in the definition of small companies since 2014 are as follows:

Date of change	Paid-up Capital (in Rs)	Turnover (in Rs)
01-04-2014	50,00,000	2,00,00,000
01-04-2021	2,00,00,000	20,00,00,000
15-09-2022	4,00,00,000	40,00,00,000
01-12-2025	10,00,00,000	1,00,00,00,000

The changes made in the paid-up capital and turnover thresholds have helped more number of companies to fall under the category of "small companies" thereby benefiting from reduced compliance related disclosures.

MCA has taken several measures to reduce the compliance burden for small companies and small LLPs including those operating in Telangana. The details are at Annexure-7.

(d). Ministry has already simplified filings for small companies, which is applicable in the entire country including those in Tier-II districts. Further, filings are done on the Ministry's electronic portal (MCA 21) and detailed guidance material, including step-by-step e-form filing manuals, video guides, FAQs, and system prompts in the web-based forms are available to facilitate all companies. In addition, a central helpdesk to address grievances related to the MCA21 portal (toll-free number, e-mail and live-chat facility) is in place to handhold stakeholders across the country.

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Annexure-1 to the Lok Sabha Unstarred Q. No. 2422 part (a) to be answered on 03.08. 2026

Small companies registered in India in the last 5 Financial Years

Sl.No	Name of State/UT	2021-22	2022-23	2023-24	2024-25	2025-26	Total
1.	Andaman and Nicobar Islands	63	57	80	38	69	307
2.	Andhra Pradesh	3,011	2,698	3,407	3,972	6,086	19,174
3.	Arunachal Pradesh	67	71	173	98	116	525
4.	Assam	1,276	1,252	1,545	1,372	1,922	7,367
5.	Bihar	4,885	4,358	5,495	5,371	7,993	28,102
6.	Chandigarh	556	488	530	487	622	2,683
7.	Chattisgarh	1,246	1,109	1,378	1,378	1,976	7,087
8.	Dadra & Nagar Haveli Daman and Diu	53	46	41	46	70	256
9.	Delhi	13,270	13,040	14,436	14,121	18,925	73,792
10.	Goa	393	511	570	641	718	2,833
11.	Gujarat	7,172	7,636	8,712	9,201	13,424	46,145
12.	Haryana	6,660	6,505	8,153	8,369	11,892	41,579
13.	Himachal Pradesh	646	559	658	684	860	3,407
14.	Jammu & Kashmir	923	886	1,301	1,240	1,558	5,908
15.	Jharkhand	1,803	1,561	1,839	1,766	2,642	9,611
16.	Karnataka	11,341	10,350	13,067	12,210	16,824	63,792
17.	Kerala	5,622	5,161	5,791	5,971	8,631	31,176
18.	Ladakh	22	10				32
19.	Lakshadweep	3	3	8	4	11	29
20.	Madhya Pradesh	3,910	4,218	4,840	4,733	6,714	24,415
21.	Maharashtra	25,079	24,354	27,264	27,093	37,100	1,40,890
22.	Manipur	203	198	191	207	260	1,059
23.	Meghalaya	55	66	74	62	92	349
24.	Mizoram	66	45	60	68	50	289
25.	Nagaland	60	60	128	85	75	408
26.	Odisha	2,968	2,572	2,963	3,004	4,227	15,734
27.	Puducherry	112	168	177	193	248	898
28.	Punjab	2,000	2,117	2,685	2,529	3,369	12,700
29.	Rajasthan	5,092	5,093	5,850	6,582	10,456	33,073
30.	Tamil Nadu	9,455	9,361	11,282	11,682	16,136	57,916
31.	Telangana	9,547	9,184	11,226	11,399	16,523	57,879
32.	Tripura	152	92	150	134	180	708
33.	Uttar Pradesh	14,633	15,282	18,183	17,644	25,297	91,039
34.	Uttarakhand	1,233	1,320	1,447	1,581	2,011	7,592
35.	West Bengal	6,997	6,778	7,409	7,196	9,446	37,826
Total		1,40,574	1,37,209	1,61,113	1,61,161	2,26,523	8,26,580

Note: The figures of small companies are as of 27.07.2026.

Annexure-2 to the Lok Sabha Unstarred Q. No. 2422 part (a) to be answered on 03.08. 2026

Limited Liability Partnership (LLPs) in India in the last 5 Financial Year

Sl.No	Name of State/UT	2021-22	2022-23	2023-24	2024-25	2025-26	Total
1.	Andaman and Nicobar Islands	8	3	7	8	11	37
2.	Andhra Pradesh	575	448	747	993	1,557	4,320
3.	Arunachal Pradesh	7	2	11	22	37	79
4.	Assam	326	262	418	467	773	2,246
5.	Bihar	378	259	485	573	861	2,556
6.	Chandigarh	142	116	155	217	269	899
7.	Chattisgarh	188	133	272	344	555	1,492
8.	Dadra & Nagar Haveli Daman and Diu	22	5	23	42	49	141
9.	Delhi	4,080	3,255	5,182	5,730	7,425	25,672
10.	Goa	252	237	440	428	502	1,859
11.	Gujarat	4,109	4,125	5,909	6,858	9,616	30,617
12.	Haryana	1,496	1,411	2,497	3,146	4,480	13,030
13.	Himachal Pradesh	93	79	121	149	202	644
14.	Jammu & Kashmir	64	63	101	141	216	585
15.	Jharkhand	225	160	323	377	533	1,618
16.	Karnataka	3,070	2,634	4,742	5,633	7,916	23,995
17.	Kerala	2,685	2,064	3,550	4,415	6,622	19,336
18.	Ladakh	3					3
19.	Lakshadweep	2	2	7	6	7	24
20.	Madhya Pradesh	1,001	790	1,414	1,700	2,510	7,415
21.	Maharashtra	12,111	10,326	15,813	17,544	23,744	79,538
22.	Manipur	22	13	11	19	39	104
23.	Meghalaya	8	14	20	37	42	121
24.	Mizoram	3	1	1	4	8	17
25.	Nagaland	2	2	6	8	13	31
26.	Odisha	281	208	380	434	601	1,904
27.	Puducherry	21	26	38	43	63	191
28.	Punjab	555	426	755	1,000	1,431	4,167
29.	Rajasthan	1,318	1,120	1,846	2,162	3,129	9,575
30.	Sikkim	9	8	6	12	9	44
31.	Tamil Nadu	1,827	1,486	2,301	2,830	3,995	12,439
32.	Telangana	2,596	2,038	3,635	4,210	5,672	18,151
33.	Tripura	18	19	17	26	34	114
34.	Uttar Pradesh	2,688	2,271	4,259	4,963	7,150	21,331
35.	Uttarakhand	381	306	443	585	809	2,524
36.	West Bengal	2,488	1,937	3,055	3,847	5,140	16,467
Total		43,054	36,249	58,990	68,973	96,020	3,03,286

Note: The figures of LLPs registered are as of 27.07.2026

Annexure-3 to the Lok Sabha Unstarred Q. No. 2422 part (a) to be answered on 03.08. 2026

District wise small companies registered in Telangana last five financial years

Sl.No	District*	2021-22	2022-23	2023-24	2024-25	2025-26	Total
1.	Hyderabad	6,351	6,141	7,060	7,307	10,400	37,259
2.	K.V.Rangareddy	2,172	2,100	2,905	2,741	4,022	13,940
3.	Medak	258	227	385	419	690	1,979
4.	Warangal	220	180	191	228	373	1,192
5.	Karim Nagar	117	136	157	178	250	838
6.	Nalgonda	97	80	139	125	210	651
7.	Khammam	93	84	112	134	184	607
8.	Mahabub Nagar	92	92	113	112	156	565
9.	Nizamabad	71	74	64	72	109	390
10.	Adilabad	75	61	79	67	101	383
11.	Siddipet		4	6	5	12	27
12.	Gadwal		1	7	3	11	22
13.	Peddapalli			1	3	3	7
14.	Wanaparthy		1	3	3		7
15.	Vikarabad		1	3	1	1	6
16.	Medchal Malkajgiri	1	2			1	4
17.	Sanagareddy				1		1
18.	Suryapet			1			1
Total	Grand Total	9,547	9,184	11,226	11,399	16,523	57,879

***The district bifurcation details of 18 districts of Telangana are available in MCA data base for companies in Telangana**

Annexure-4 to the Lok Sabha Unstarred Q. No. 2422 part (a) to be answered on 03.08. 2026

District wise Limited Liability Partnership (LLPs) registered in Telangana in the last five financial years

Sl.No	District#	2021-22	2022-23	2023-24	2024-25	2025-26	Total
1.	Hyderabad	1,900	1,605	2,819	2,843	3,739	12,906
2.	K.V.Rangareddy	541	294	574	1,042	1,431	3,882
3.	Medak	45	49	96	138	201	529
4.	Warangal	25	24	38	41	71	199
5.	Khammam	17	21	30	32	59	159
6.	Karim Nagar	20	9	20	30	34	113
7.	Nalgonda	12	11	25	18	32	98
8.	Nizamabad	15	12	16	22	33	98
9.	Mahabub Nagar	6	7	10	28	44	95
10.	Adilabad	15	4	7	11	25	62
11.	Siddipet				4	2	6
12.	Wanaparthy		1		1	1	3
13.	Vikarabad		1				1
14.	Grand Total	2,596	2,038	3,635	4,210	5,672	18,151

#The district bifurcation details of 13 districts of Telangana are available in MCA data base for LLPs in Telangana

Annexure-5 to the Lok Sabha Unstarred Q. No. 2422 part (a) to be answered on 03.08. 2026

Start-ups registered State/UT wise in the last 5 years)

Sl No.	State/UT	2021	2022	2023	2024	2025
1.	Andaman and Nicobar Islands	13	9	13	20	18
2.	Andhra Pradesh	299	381	585	606	1,333
3.	Arunachal Pradesh	5	9	17	13	37
4.	Assam	190	285	361	347	528
5.	Bihar	390	526	813	841	1,376
6.	Chandigarh	69	81	126	102	128
7.	Chhattisgarh	168	237	362	460	508
8.	Dadra and Nagar Haveli and Daman and Diu	12	12	11	16	25
9.	Delhi	2,215	2,581	3,159	2,853	3,837
10.	Goa	81	107	98	125	186
11.	Gujarat	1,729	2,283	3,295	3,445	4,637
12.	Haryana	1,070	1,335	1,743	1,730	2,519
13.	Himachal Pradesh	56	120	144	145	199
14.	Jammu and Kashmir	131	170	246	273	411
15.	Jharkhand	191	239	337	331	467
16.	Karnataka	2,157	2,568	3,034	3,174	4,541
17.	Kerala	923	1,078	1,296	1,155	1,729
18.	Ladakh	1	5	5	5	7
19.	Lakshadweep	-	-	2	-	-
20.	Madhya Pradesh	562	898	1,267	1,194	1,724
21.	Maharashtra	3,736	4,811	5,816	5,736	8,067
22.	Manipur	37	31	26	55	72
23.	Meghalaya	9	10	18	17	27
24.	Mizoram	2	6	13	16	21
25.	Nagaland	6	7	22	35	30
26.	Odisha	397	451	620	548	819
27.	Puducherry	17	29	43	27	59
28.	Punjab	244	294	443	406	566
29.	Rajasthan	622	992	1,445	1,246	1,925
30.	Sikkim	4	2	2	-	6
31.	Tamil Nadu	1,107	1,812	2,816	2,656	3,201
32.	Telangana	993	1,381	1,760	1,809	3,192
33.	Tripura	12	27	23	45	50
34.	Uttar Pradesh	1,981	2,581	3,435	3,486	5,141
35.	Uttarakhand	162	236	271	270	440
36.	West Bengal	691	1,002	1,175	1,107	1,603
	Total	20,282	26,596	34,842	34,294	49,429

Annexure-6 to the Lok Sabha Unstarred Q. No. 2422 part (a) to be answered on 03.08. 2026

Start-Ups registered in Telangana district wise for the last 5 years with reference to part (a)

Sl No	District	2021	2022	2023	2024	2025
1.	Adilabad	16	25	35	6	14
2.	Bhadradri Kothagudem	1	1	3	6	4
3.	Hanumakonda	2	4	9	1	8
4.	Hyderabad	543	813	995	1041	1749
5.	Jagitial	1	3	2	2	5
6.	Jangoan	-	1	-	-	-
7.	Jayashankar Bhupalapally	1	-	-	-	1
8.	Jogulamba Gadwal	-	-	-	2	6
9.	Kamareddy	-	-	-	3	-
10.	Karimnagar	3	20	11	18	29
11.	Khammam	9	10	14	11	27
12.	Kumuram Bheem Asifabad	-	2	1	-	1
13.	Mahabubabad	1	4	-	-	3
14.	Mahabubnagar	1	6	9	8	22
15.	Mancherial	3	1	-	-	2
16.	Medak	7	17	33	40	85
17.	Medchal Malkajgiri	102	121	179	133	246
18.	Mulugu	-	-	-	1	1
19.	Nagarkurnool	1	1	-	1	2
20.	Nalgonda	4	10	9	15	25
21.	Narayanpet	-	1	1	-	-
22.	Nirmal	-	1	1	-	2
23.	Nizamabad	7	7	8	11	19
24.	Peddapalli	2	1	2	4	3
25.	Rajanna Sircilla	1	-	1	2	-
26.	Ranga Reddy	245	277	402	455	816
27.	Sangareddy	18	27	21	15	37
28.	Siddipet	3	2	1	4	6
29.	Suryapet	4	4	-	4	3
30.	Vikarabad	-	-	-	1	3
31.	Wanaparthy	2	2	2	-	2
32.	Warangal	16	19	17	24	68
33.	Yadadri Bhuvanagiri	-	1	4	1	3
	Total	993	1381	1760	1809	3192

Annexure-7 to the Lok Sabha Unstarred Q. No. 2422 to part(b)&(c) to be answered on 03.08. 2026

Salient measures for ease of compliance for small companies

Sr. No.	Section	Subject	Provisions in the Company Act, 2013 to support Small Companies
1.	2 (40) proviso	Financial Statement	Requirement of cash flow statement to be part of financial statement made optional.
2.	92(1) Proviso	Annual return	(i) Shall be signed by a company secretary or where is there is no company secretary by a Director of the company. (ii) Abridged annual return prescribed for small companies.
3.	92(1)(g)	Disclosure in annual return about remuneration of directors	Disclosure as to aggregate of amount of remuneration drawn by directors adequate for small companies.
4.	134(3A)	Board's Report	Abridged Board Report prescribed for small companies.
5.	139(2) read with rule 5 of Companies (Audit and Auditors) rules, 2014	Rotation of auditors	Rotation of auditors in small companies is not mandatory.
6.	141(3)(g)	Restriction on auditor-ships	Restriction w.r.t. maximum auditor-ships not applicable to auditors of small companies.
7.	143(3)(i)	Disclosure in Auditors report on internal financial controls	These disclosures are not applicable for small companies.
8.	173 (5)	Meetings of Board.	Under Companies Act, 2013, Board of Directors of a company are required to meet at least once in 120 days, 4 board meetings in a year. However, in case of a small company, one board meeting in each half of a calendar year with a gap between two meetings of not less than 90 days is sufficient to comply with the requirement of section 173(5) of the Companies Act.
9.	446B	Lesser penalties	Small companies are entitled for lesser penalties as per section 446B.
10.	Rule 8(12)(a)	Companies (Registration offices and Fees) amendment Rules, 2014	Small companies are exempted from requirements w.r.t. pre-certification of forms by professionals.

11.	**Annexure-** **Table of fees**	**Companies (Registration offices and Fees) amendment Rules, 2014**	**Lesser fees allowed for small companies.**
12.	**Clause 1(2)(iv)**	**Companies** **(Auditor's Report) Order, 2020 (CARO 2020)**	**The Companies (Auditor’s Report) Order (CARO) 2020 is not applicable on small companies**
13.	**233**	**Merger through approval of RD**	**Mergers between two or more small companies or between one or more start-up company with one or more small company allowed through approval of RD.**
14.	**2(85)**	**Incorporation of small companies**	**Zero fee is charged for incorporation of all companies with authorized capital up to Rs. 15 lakh or with up to 20 members where no share capital is applicable.**

Key Reporting and Disclosure Relaxations for small LLPs

(i). Small LLPs are entitled to reduced filing fees and additional filing fees for specified e-forms as provided in Rule 5 of the LLP Rules, 2009.

(ii). Second proviso to Section 76A (3)(a) of the Limited Liability Partnership Act, 2008 provides that where a default is committed by a small LLP, the monetary penalty will be one-half of the penalty specified for the relevant default, subject to a maximum of Rs. 1 lakh for the LLP and Rs. 50,000 for every partner, designated partner or other person.